

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 434/GT/2014

Subject : Approval of tariff of Jaypee Karcham Wangtoo Hydroelectric Project for the period 2014-19

Date of Hearing : **19.5.2015**

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Jaiprakash Power Ventures Limited

Respondents : PTC India Limited & 6 Others

Parties present : Shri Vishal Gupta, Advocate, JPVL
Shri Kumar Mihir, Advocate, JPVL
Shri Suren Jain, JPVL
Shri Sanjeev K. Goel, JPVL
Shri Raheel Kohli, Advocate, PTC
Shri R.C. Choudhary, Advisor, PTC
Shri Rajeev Srivastava, Advocate, UPPCL
Shri Anand Ganesan, Advocate, HPGCL & PSPCL
Ms. Swapna Seshadri, Advocate, HPGCL & PSPCL
Ms. Poorva Saigal, Advocate, Discoms of Rajasthan
Ms. Ranjitha Ramachandran, Advocate, Discoms of Rajasthan

Record of Proceedings

During the hearing, the learned counsel for the petitioner sought adjournment for filing rejoinder to the replies filed by UPPCL, HPGCL and the discoms of Rajasthan. He pointed out that since the respondent PSPCL has not filed reply till date it may be construed that it has nothing to say in the matter. The learned counsel further submitted that the petitioner has filed its response to the observations of CEA in its letter dated 27.3.2015.

2. The learned counsel for the respondents pointed out that the replies filed in the petition may be considered by the Commission. They however submitted that they have no comments to make on the observations of CEA in letter dated 27.3.2015. In response, the learned counsel for the petitioner prayed that the Commission may take note this submission made on behalf of the respondents.

3. The learned counsel for the petitioner further submitted that there is discrepancy in the Design Energy worked out by CEA and a representation in this regard has been made by the petitioner to CEA for correction of the same. He also submitted that CEA has not furnished the basis on which it has arrived at the findings in its letter dated 27.3.2015. The learned counsel submitted that the matter may be listed after completion of pleadings.

4. After hearing the parties, the Commission adjourned the matter and directed the petitioner to file its rejoinder along with the following additional information on affidavit, with advance copy to the respondents, on or before 22.6.2015:

(i) The details of the works/assets against which additional capital expenditure of ₹1800 lakh and ₹3107.25 lakh (actual/projected basis) has been claimed towards service tax, entry tax and other taxes and duties during 2014-15 and 2016-17 respectively along with justification. Also, the reasons for withholding of payment and release of such payment shall be furnished.

5. Matter shall be listed for hearing on **16.7.2015**. Pleadings in the matter shall be completed by the parties prior to the date of hearing. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)